GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:3682 ANSWERED ON:19.03.2015 ADDITIONAL LEVY Singh Shri Abhishek

Will the Minister of COAL be pleased to state:

- (a) the total additional levy received so far by implementing section 22 of the Coal Mines (Special Provisions) Second Ordinance, 2014:
- (b) the policy formulated in regard to making available additional levy received to the concerned States;
- (c) whether the Government has received any letter from Chhattisgarh State in this regard; and
- (d) if so, the details thereof and the decision taken thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PYUSH GOYAL)

- (a): As reported by the Coal Controller, the total amount of additional levy deposited so far in the Government Account is Rs.61496434088.26 in pursuance of Section 22 of the Coal Mines (Special Provisions) Second Ordinance, 2014.
- (b) to (d): Requests from various coal/lignite bearing States including the State Government of Chhattisgarh have been received for transfer of additional levy collected by the Central Government. Additional levy with respect to the coal extracted by the prior allottees till the 24th September, 2014 was to be deposited by the prior allottee with the Central Government on or before 31st December, 2014 and the coal extracted after 24th September, 2014 till 31st March, 2015 (inclusive of 31st March, 2015) is required to be deposited by the prior allottee with the Central Government on or before 30th June, 2015.